

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.616
CP-69/ND/2015
CA/29/2023

IN THE MATTER OF:
MR. Ajeet Singh Bhandari

...APPLICANT

Vs

Bhandari Builders Private Limited

...RESPONDENT

Section

U/s 397-398 of the Co. Act, 2013.

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/ Applicant

:Mr. Diggaj Pathak, Mrs. Shweta Sharma, Advs. for Petitioner No.1 to 4 and for Respondent in IA/29/2023.

For the Provisional Liquidator

:Adv Sumant Batra, Adv Nidhi Yadav, Adv Sarthak Bhandari

For the Respondent

:Adv. Arpita, Adv. Harshit for R-2, 3 & 10.

ORDER

Due to paucity of time, matter is adjourned to **13.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)